

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2217
TO BE ANSWERED ON 02.12.2019**

SAFETY RULES FOR WORKERS IN MINES

**†2217. SHRI GIRIDHARI YADAV:
SHRI PASHUPATI NATH SINGH:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether regular inspections are carried out regarding compliance of health and safety related rules in respect of the workers working in the mines;**
- (b) if so, the details thereof;**
- (c) the State-wise details of the number of irregularities reported in the above-said inspections during the last three years;**
- (d) the steps taken by the Government regarding the above said irregularities along with the outcome of the steps taken; and**
- (e) the reaction of the Government thereto?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Yes, Sir. Regular inspections are carried out regarding compliance of health and safety rules in respect of the workers working in the mines in terms of relevant provisions of the Mines Act, 1952 and Rules and Regulations made there under by Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment. The number of inspections carried out in the year 2016, 2017 and 2018 are 13038, 9711 and 8117 respectively.

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(c): The State-wise details of the number of irregularities reported in the inspections carried out during the last three years is annexed.

(d) & (e): The details of the steps taken by DGMS after reporting of the irregularities during the inspections are as follows:

- i. Violations/ contraventions letters are issued.**
- ii. Notices under section 22A (1) of the Mines Act, 1952 are issued.**
- iii. Prohibitory Orders under section 22A (2) & 22(3) of the Mines Act, 1952 are issued.**
- iv. Permissions are withdrawn**
- v. Show caused letters are issued**
- vi. Warning letters are issued**
- vii. Prosecutions are launched**

The compliance of rectification of the irregularities by the mine (s) management are monitored by DGMS during subsequent inspections.

ANNEXURE REFERED TO IN REPLY TO PART (c) OF LOK SABHA ADMITTED UN-STARRED QUESTION NO. 2217 FOR ANSWER ON 02/12/2019 REGARDING SAFETY RULES FOR WORKERS IN MINES.

The State-wise details of the number of irregularities reported in the inspections carried out during the last three years (2016, 2017 and 2018) is as follows:

S.No	State/UT	Number of irregularities
1	ANDHRA PRADESH	1890
2	ARUNACHAL PRADESH	63
3	ASSAM	682
4	BIHAR	257
5	CHATTISHGARH	4040
6	GOA	224
7	GUJARAT	5310
8	HARYANA	204
9	HIMACHAL PRADESH	45
10	JAMMU & KASHMIR	23
11	JHARKHAND	4562
12	KARNATAKA	1795
13	KERALA	468
14	MADHYA PRADESH	3519
15	MAHARASHTRA	2793
17	MEGHALAYA	380
18	MIZORAM	4
20	ODISSA	897
22	RAJASTHAN	11132
24	TAMILNADU	1240
25	TELANGANA	1157
26	TRIPURA	151
27	UTTAR PRADESH	1142
28	UTTARAKHAND	51
29	WEST BENGAL	2785
